## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

## PRINCIPAL BENCH

	C.P. No. 144(ND)/2017
IN THE MATTER OF:	
Kishan Gopal Agarwal and Another	Petitioners
v.	
Shrishi Steels Pvt. Ltd. & Ors.	Respondents

SECTION:

**UNDER SECTION 241-242** 

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s) : Mr. Kunal Sabharwal, Advocate

For the Respondent(s)

ORDER

Learned counsel for the petitioner states that a copy of the reply has been received yesterday and two weeks' time be granted to file rejoinder. Let a rejoinder be filed within two weeks with a copy in advance to the learned counsel for the respondent.

List for arguments on 09.10.2017

Interim order to continue.

(CHIEF JUSTICE M.M. KUMAR) **PRESIDENT** 

801-

(DEEPA KRISHAN) (MEMBER TECHNICAL)

07.09.2017 Vineet